

ITEM NO.72

COURT NO.7

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 2708/2023

VINIT VILAS VAIDYA

Appellant(s)

VERSUS

MANJIRI VINIT VAIDYA

Respondent(s)

Date : 12-02-2024 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s)

Petitioner-in-person (Not present)

For Respondent(s)

Mr. Anjani Kumar Jha, AOR (Not present)

UPON perusing the papers the Court made the following
O R D E R

By the order dated 4th September, 2023, the decree of divorce was passed. All the terms and conditions of the settlement have been incorporated in the order itself.

The Registrar (Judicial Listing) to call for the report why there is a delay in drawing the decree in terms of the said order.

List on 1st March, 2024 to consider the explanation.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER